

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221 - IA/104(AHM)2024
In
C.P.(IB)/91(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd

.....Applicant

V/s

Shree Ram Cottex Industries Pvt Ltd

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Ms. Noopur Dalal, Ld. Adv.

For the Respondent :

ORDER

IA/104(AHM)2024

Service report has been filed vide Inward Diary No. 1222 on 13.02.2024 which is taken on record which reflects that service for notice was served upon R-1/State Tax Officer as well as Bank of Baroda on 29.01.2024 through Speed Post and through E-mail on 02.02.2024, service is considered complete.

Despite due services neither any one has appeared for R-1 & R-2 nor any reply has been filed as directed by this Tribunal. One more opportunity is given to R-1 & R-2 to appear and file reply, if any, within two weeks. Let copy of this order be served upon the Respondents by the Applicant and proof of service be filed.

Re-list on 19.03.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)